

- Read :-** 1) Hon'ble High Court Circular dated 09/06/2021.
2) The office order No.2021/आ. व्य./कवि-1066, dated 06/06/2021 received from the District Collector & Disaster Management Authority, Latur.
3) This Office Order No.HKW(Adm)/5006/2021,dated 08/06/2021.

OFFICE ORDER

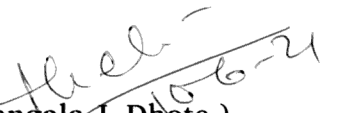
In view of the Hon'ble High Court directions vide circular dated 09/06/2021 referred to above and the District Disaster Management Authority, Latur has fixed the level of restrictions for breaking the Chain of Covid-19, in Latur District as Level 1, the Principal District & Sessions Judge, Latur is pleased to pass the following order in respect of functioning of Courts in Judicial District Latur **with effect from 15/06/2021 until further order :**

1)	The District & Sessions Court, Latur and all its subordinate courts shall start with the regular physical functioning of the courts, as was in vogue during the pre-pandemic days.
2)	The Judicial officers and employees are hereby directed to follow all the safety/precautionary measures set forth by the Central/State Government/Hon'ble High Court scrupulously to avoid the spread of Covid-19.

Note :	1)	The Presiding Officers are directed to bring the said Office orders to the notice of all staff members working under your control.
	2)	The Computer Section, District Court, Latur to upload this order on the official website of District Court, Latur.

DISTRICT COURT, LATUR

DATE : 10th June, 2021


(Mangala J. Dhote)
Principal District & Sessions Judge,
Latur

(02)

No.HKW(Adm.)/ 5100/ 2021
District Court, Latur
Dated :- 10/06/2021.

Copy submitted with due respect to:

- 1) The Hon'ble Registrar General, High Court, Bombay-32.
- 2) The Hon'ble Registrar (Inspection), High Court, (Appellate Side), Bombay.

Copy forwarded for information & necessary action to :-

- 1) The District Judge-1, Latur/Udgir/Nilanga/Ahmedpur.
- 2) The District Judge-2, Latur /Udgir
- 3) The District Judge-3/4/5/6/7, Latur.
- 4) The Extra Joint District Judge, Latur.
- 4) The Ad-hoc District Judge-1, Latur/Udgir.
- 5) The Civil Judge S.D., Latur/Udgir/Nilanga/Ahmedpur.
- 6) The Jt. Civil Judge S.D., Latur/Udgir/Nilanga.
- 7) The 2nd/3rd/4th /5th Jt.Civil Judge S.D., Latur.
- 8) The Secretary, District Legal Services Authority, Latur.
- 9) The Chief Judicial Magistrate, Latur.
- 10) The Civil Judge J.D. Ausa/Chakur/Renapur/Deoni.
- 11) The Jt. Civil Judge J.D. Latur/Ausa/Ahmedpur/Nilanga/
Udgir/Chakur/Renapur.
- 12) The 2nd Jt. Civil Judge J.D. Latur/Nilanga/Udgir/Ahmedpur.
- 13) The 3rd Jt. Civil Judge J.D. Latur/Nilanga/Udgir/Ahmedpur .
- 14) The 4th/5th/6th /7th Joint Civil Judge J.D. Latur.
- 15) The Nyayadhikari, Gram-Nyayalaya, Shirur Anantpal camp at Nilanga/Jalkot camp at Jalkot.
- 16) The Judge, Family Court, Latur.
- 17) The Member, Industrial Court, Latur.
- 18) The Judge, Labour Court, Latur.
- 19) The Judge, Co-operative Court, Latur.
- 20) The Presiding Officer, School Tribunal, Latur.
- 21) The Joint Charity Commissioner, Latur.
- 22) The District Government Pleader, Latur.
- 23) The Assistant Government Pleader, Ahmedpur/Udgir/Nilanga.
- 24) The Collector, (District Disaster Management Authority Latur), Collector office at Latur.
- 25) The Superintendent of Police, office of S.P., Latur.
- 26) The Assistant Director of Public Prosecution, Office of A.D.P.P., Latur.
- 27) The President, District Bar Association, Latur.
- 28) The President, Taluka Bar Association, Ausa/Ahmedpur/Chakur/Nilanga/
Udgir/Renapur/Deoni.
- 29) The District Treasury Officer, Latur.
- 30) The Court Manager, District Court, Latur.
- 31) The Registrar, District Court, Latur.
- 32) The Jailor, District Prison, Osmanabad/Latur.
- 33) All Branch in District Court, Latur
(C&F Br./Record Br./Statement Br./Judicial Br./Insp.Br./Computer).
- 34) Notice Board.

(By Order)
10/6/2021
Registrar, 10/6/21

District & Sessions Court,
Latur.


C I R C U L A R

The Hon'ble the Chief Justice and other Hon'ble Judges of the Hon'ble Administrative Committee, after taking into account the present situation of the COVID-19 cases and the views of stakeholders, have been pleased to put in place the following arrangements in respect to the functioning of **all the Subordinate Courts in the States of Maharashtra, Goa and Union Territory of Dadra and Nagar Haveli and Daman and Diu.**

1. The Principal District and Sessions Judges / Head of the Establishments in the State of Maharashtra, in consultation with the District Disaster Management Authority, shall identify as to in which level their respective districts are included, as envisaged in Order No.DMU/2020/CR.92/DisM-1 dated 04.06.2021 (**Levels of Restrictions for Breaking the Chain**) of the Government of Maharashtra, wherein various Levels "1 to 5" are envisaged in different parts of the State of Maharashtra and accordingly adopt the mechanism of functioning of the Courts, as mentioned here-in-below :-
2. All the Courts in the State of Maharashtra included in **Level 1** and all the Courts in the **Union Territory of Dadra and Nagar Haveli and Daman and Diu** shall start with the regular physical functioning of the Courts, as was in vogue during the pre-pandemic days.
3. All the Courts included in **Level 2 and Level 3** and all the Courts in the **State of Goa** shall continue to function as per the Circular dated 16.04.2021, with modification in working hours from 2½ to 3 hours with 100% attendance of the Judicial Officers and 50% attendance of the Staff members.
4. All the Courts in the State of Maharashtra included in **Level 4 and Level 5** shall continue to function as per the Circular dated 16.04.2021 with requisite number of Judicial Officers and 25 % strength of the Staff members.
5. In the event of change in the Level of the relevant district by the District Disaster Management Authority, the Principal District and Sessions Judges / Head of the Establishments shall accordingly switch over the functioning of the Courts under their control to such Level, as envisaged in this Circular.
6. All the safety / precautionary measures set forth by the Central and State Government shall be adhered scrupulously.

This Circular shall come in force w.e.f. 15.06.2021 and shall remain in force until further order.

Date : 09.06.2021


S.G. Dige
(Registrar General)

Inform all JOS, Advoealis & District staff members at Latur District

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10/6/21